

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO 133 OF 2025 (WZ)

WITH

ORIGINAL APPLICATION NO 93 OF 2025 (WZ)

{EARLIER O.A.NO 388 OF 2025 (PB)}

Banda Nagraj Kumar
Versus

.... Petitioner

District Collector , Raigad
& Ors

.... Respondents

INDEX

Sr. No.	Exhibit	Particulars	Page Nos.
1		Index	
2		Affidavit in reply on behalf of Respondent No. 1	1-4
3		Verification	5



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO 133 OF 2025 (WZ)

WITH

ORIGINAL APPLICATION NO 93 OF 2025 (WZ)

{EARLIER O.A.NO 388 OF 2025 (PB)}

**IN RE" NEWS ITEM APPEARING IN DECCAN HERALD
DATED 23/07/2025 TITLED "NO PERMISSIONS GIVEN: RTI
TERMS QUARRY BEHIND NAVI MUMBAI'S TATA CANCER
HOSPITAL ILLEGAL**

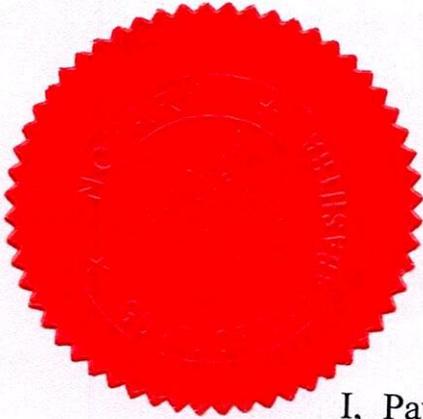
AFFIDAVIT-IN-REPLY

ON BEHALF OF RESPONDENT NO. 1

DISTRICT COLLECTOR RAIGAD

I, Pawan Vishnudas Chandak, Age. 49 years, Sub Divisional Officer - Panvel, District Raigad, on behalf of Respondent no. 1, do hereby state on solemn affirmation as under –

1. I say and submit that, the O.A. no. 133 of 2025 has been filed with the prayers that a direction may be issued to Respondents authorities to ensure that illegal stone quarrying, blasting, crushing and excavation activity within the Khargar Hills be stopped. It is submitted that, in this Original Application, the Principal Bench of this Hon'ble Tribunal took suo-moto cognizance of the matter on a news item titled "no permissions given: RTI terms quarry behind Navi Mumbai's Page 2 of 5 Tata Cancer Hospital illegal" appearing in Deccan Herald dated 23.07.2025 in Original Application No.388 of 2025, which has been renumbered before this Tribunal as Original



Application No.93 of 2025(WZ). By order dated 14.11.2025 both these Original applications have been clubbed together.

2. I say and submit that, by order dated 04/08/2025 this Hon'ble Tribunal (Principal Bench) in O.A. no. 388 of 2025 directed to file an affidavit regarding blasting in the hills specially when it leads to dangerous dust clouds spreading into the Tata Hospital premises and into nearby residential area, including sector 30 to 35 and beyond. Original application No. 93/2025 (earlier application No. 388/2025 PB) of the Hon'ble National Green Tribunal consists of major issues i.e. structural damage to the Tata Cancer Hospital due to illegal stone quarries, blasting, construction work etc, and illegal stone quarrying and blasting activity in the proximity of Tata Cancer Hospital and Kharghar hills.
3. I further say and submit that, M.P.C Board has accorded consent to operate to the stone crushing units located nearby areas and the distance of ACTREC Cancer Centre, Kharghar from the quarry and crusher units located at Survey Nos. 355 and 356 from village Ove is approximately 1000 to 1100 meters and approximately 1300 to 1400 meters from construction work of the Kharghar-Turbhe link road. The said project has been approved by the State Government.
4. I further say and submit that, it is observed that for carrying out controlled blasting at the construction site of the Kharghar-Turbhe link road, a No Objection Certificate (NOC) has been issued by the office of the Commissioner of Police, Navi Mumbai, vide letter No. Ja. Kr./PoAa/Namu/Security/NOC/230/2025, by the Dy. Commissioner of Police, Special Branch, Navi Mumbai, dated 24/01/2025 for a period of one year to M/s. Mewara Mining Services, Occupier Shri Manish Devilal Kalwar.



5. I further say and submit that, CIDCO has issued a work order bearing No. CIDCO/EE(CP)/2024/E-271559, dated 02/01/2024 to M/s. Ritvik Avraskon (JV) for Design, Construction and Commissioning of Kharghar-Turbhe link (Tunnel Road) (KTLR) near ACTREC Cancer Centre, Kharghar. I submit that in view of the application submitted by M/s. Ritvik Avraskon (JV) dated 9.09.2025, the Office of District Collector, Raigad vide Order No. Gaukhsha/Vina Royalty/Ritvik Avraskon/5481326/2025, dated 24/09/2025, has granted **conditional zero royalty transport permission** with respect to 25,000 brass of stone (minor mineral) which was to be excavated for said KTLR work, till 20/12/2025.
6. I further say and submit that, apart from the above the Kharghar-Turbhe link road site, an area of excavation is found on the property bearing Survey No. 355/0 and 356/0 at village Ove. CIDCO is the planning authority for the said area. No-objection to start a stone quarry and crushing machine at Survey No. 355/0 and 356/0 in village Ove have been issued respectively to 1) Prashant Vishwanath Thakur (Prashant Enterprises) on 10/10/2013, by Sarpanch, Grampanchayat Ove 2) Salim Patel (Altaf Enterprises) on 09/02/1996, by Panch Babu Nakul Mhatre, a villager on the said property 3) Ankush Kaluram Patil (Nilesh Enterprises) on 24/06/2016, 4) Namdev Barku Patil (Hariom Enterprises) on 24/06/2016 5) Mohan Shivram Mhatre (Govardhani Construction Company) on 24/06/2016, 6) Ramchandra Narayan Kadu, Vaibhav Ramchandra Patil, Ram Gopal Thakur, Baburao Budhaji Patil (Relcon Infra Project) on 24/06/2016, all NoC have been issued to those by Sarpanch, Grampanchayat Ove vilalge.
7. I further say and submit that, it is evident from the permit and payment challan that since 2005, the above persons have obtained



minor mineral mining licenses issued earlier by the collector office Raigad, worth a total of 2,16,200 brass in S.No. 355 and 356. The list of the above persons (company) and the total of minor minerals (in brass) permitted for the excavation is as under,

Sr.No.	persons (company)	Total permission granted (Brass)
1	Altaf Enterprises	56,900
2	Relcon Infra Project	63,650
3	Govardhani Construction Company	47,650
4	Hari Om Enterprises	11,400
5	Prashant Enterprises	12,200
6	Nilesh Enterprises	24,400
Total permitted quantity		2,16,200

It appears from the mining permits that, the said quarries were operated with due permission up to the year 2020–2021; however, no further permission for excavation thereafter is found to have been granted by any authority.

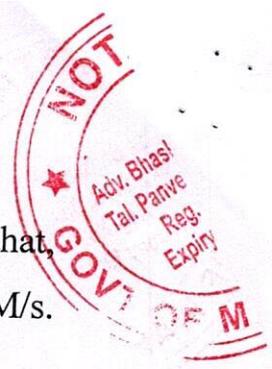
8. I further say and submit that, in pursuance of the above O.A. Respondent No. 1 District Collector Raigad Alibag had directed the officers under his jurisdiction to conduct an inquiry and site inspection on the property S. No. 355 and 356 in village Ove, Tahsil Panvel and submit a proper report. As per the order given by Respondent No. 1, Residential Naib Tahsildar and Circle Officer Kalamboli have conducted a site inspection of the said place and submitted a factual report. A statement-cum-panchnama of the quarry and crusher operators has been drawn, wherein it has been stated that blasting is not being carried out at present at the said site.

Further, it appears that in view of the complaints earlier action have been taken by sealing the said crusher machines.

9. I further say and submit that, there are a total of 08 crushing units at the location, of which 02 crushing units have been in a non-operational condition since earlier, while the remaining 06 crusher machines are operational. The crusher operators possess the requisite permission from the Maharashtra Pollution Control Board as well as a NOC issued earlier by the Gram Panchayat, Owe. List of the crusher unit is enclosed herewith.

	Crusher Holder	S. no.	Current Situation	Is it MPCB Licensee or not?
1	Altaf Enterprises	355/0	The current situation ongoing.	Yes
2	Relcon Infra Project	356/0	The current situation ongoing.	Yes
3	Nilesh Enterprises	356/0	The current situation ongoing.	Yes
4	Govardhani Construction Company	356/0	The current situation ongoing.	Yes
5	Hari Om Enterprises	356/0	The current situation ongoing.	Yes
6	Prashant Enterprises	356/0	The current situation ongoing.	Yes
7	Vinayak Enterprises	356/0	Is closed.	-
8	Deccan Enterprises	356/0	Is closed.	-

It is observed from the bills submitted by the said crusher holders that they have purchased a total quantity of 1, 30,790 brass of stone from M/s. Swarajya Stone LLP. List is enclosed herewith.



Sr.No.	Crusher Holder	Duration	Total Stone Taken (tons)
1	Altaf Enterprises	16-04-2025 -31122025-	5,06,290
2	Prashant Enterprises	2025-7-1to 2025-9-15	4,834
3	Hari Om Enterprises	16-7-2025 to 31/12/2025	17,034
4	Nilesh Enterprises	16-6 2025-to 122025-	43,296
5	Relcon Enterprises	16-7- 2025to 31-122025-	17,100
Total			5,88,554 Tonnes
Total Stone Brass			1,30,790 Brass

10. I say and submit that, the exact excess quantity of excavation if any carried out at the subject land in accordance with the permissions granted up to the year 2020–2021 can be determined only after conducting an ETS survey. For the purpose of carrying out the said ETS survey, the Tahsildar, Panvel informed the Deputy Superintendent, Land Records Office, Panvel vide letters dated 17/11/2023 and 18/12/2023. Further, the Village Revenue Officer, Owe, has also informed the Deputy Superintendent, Land Records Office, Panvel through a letter dated 11/09/2025 to carry out and provide the technical ETS survey. As on today there is no any excavation found in both S. numbers. The crushing units are to be operational from 1000 to 1100 meters from the distance of ACTREC

Cancer Centre, Kharghar and the construction work of the Kharghar-Turbhe link road is going on approximately 1300 to 1400 meters.

11. I say and submit that in order to ascertain about the illegal mining, the District Mining Officer Raigad has issued a letter dated 6/02/2026 to the Deputy Director, Directorate of Geology and Mining, Regional Office, Kolhapur and requested to conduct the ETS survey. I submit that further action shall be taken after completion of said ETS survey and after receipt of the report thereof accordingly.

Considering the above, appropriate order may be passed.

Panvel

Date:

For respondent no.1

Solemnly affirmed at

day of February 2026.

Place : Panvel

Date : /02/2026

(Pawan Vishnudas Chandak)

Sub Divisional Officer

Panvel, Dist. Raigad

Respondent no. 1





VERIFICATION

I, Pawan Vishnudas Chandak, Age. 49 years, Sub Divisional Officer - Panvel, District Raigad, do, hereby, state on solemn affirmation that whatever stated herein above is true to the best of my knowledge and based upon the information derived from the official records available to me.

Solemnly affirmed at Panvel)

This day of February, 2026

(Pawan Vishnudas Chandak)
Sub Divisional Officer
Panvel, Dist. Raigad
opponent

I identify the opponent

BEFORE ME

BHASKAR N. JADHAV
Reg. No. 1256
Notary & Advocate (Govt. of Maharashtra)
Munot Regency 'B' Wing 602 opposite
Talathi office Sai Nagar Panvel 410 206
Dist. Raigad

Noted and Registered
at Sr. No. _____

11 FEB 2026

